

**HIGH COURT OF UTTARAKHAND, AT – NAINITAL**  
**OFFICE MEMORANDUM**

**No. 10 /03-I/UHC/Vig./2021      Dated: February 22, 2021.**

Sri Abhishek Kumar Srivastava, Civil Judge (Senior Division)/Judicial Magistrate, Almora, against whom, a serious complaint has been received, on which, disciplinary proceeding is contemplated, with regard to following allegations, is put under suspension with immediate effect:

- (i)** That it has been alleged that the officer and his family members have been using private vehicles belonging to accused Chandra Mohan Sethi, for travelling to the homes of his relatives in Delhi, Ghaziabad and Noida.
- (ii)** That against Mr. Chandra Mohan Sethi, to whom the private vehicles, allegedly used by the Officer and his family members belong, a Criminal Case No. 40 of 2013 is pending in the Court of Civil Judge (Senior Division)/Judicial Magistrate, Almora, presided over by the Officer.
- (iii)** That perusal of record reflects that the Officer is favouring the accused Mr. Chandra Mohan Sethi and for favouring him, separated his case without there being any reason.
- (iv)** That aforesaid act and conduct of Sri Abhishek Kumar Srivastava casts serious doubt upon his integrity, amounts to grave misconduct and is in violation of Rule 3(1), 3(2), and Rule 30 of the Uttarakhand Government Servants' Conduct Rules, 2002. Said conduct is unbecoming of a Judicial Officer.

**2-** Sri Abhishek Kumar Srivastava, Civil Judge (Senior Division)/Judicial Magistrate, Almora, during the period of his suspension, get half of his salary payable on the date of

suspension as subsistence allowances along with dearness allowance, in accordance with provisions of subsidiary rule 53 of F.H.B. Part-2 to 4 and Government Orders issued in this behalf from time to time. Other compensatory allowances shall be admissible subject to the condition that expense is being actually incurred by him, for which, such compensatory allowances are admissible.

**3-** Payment as mentioned under para-2, shall be made, only when Sri Abhishek Kumar Srivastava, will furnish a certificate, that he is not indulged in any employment, business etc.

**4-** During the period of suspension and until further orders, Sri Abhishek Kumar Srivastava shall remain attached with the District Judgeship's headquarter Dehradun and he shall not leave the station without obtaining the prior permission of the Hon'ble Court.

By Order of Hon'ble the Chief Justice

*sd/-*

**(Dhananjay Chaturvedi)**  
Registrar General

No. १०५ /03-I/UHC/Vig./2021

Dated: February 22, 2021.

Copy to:-

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S.(s) to Hon'ble Judges of this Court with the request to place it before Hon'ble Judges.
3. Principal Secretary, Personnel, Government of Uttarakhand, Dehradun.
4. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
5. The Accountant General, Uttarakhand, Mahalekhakar Bhawan, Kaulagarh, Dehradun.
6. Director, Directorate of Treasuries, Pension & Entitlements, Uttarakhand, 23- Laxmi Road, Dalanwala, Dehradun.
7. Chief Treasury Officer, Almora.
8. District Judge, Almora, with a request to serve the said Office-Memo to the officer concerned and to submit compliance report to this office.
9. Officer concerned.
10. Guard file/Assistant concerned.

*Sm*  
*22/02/2021*  
Assistant Registrar  
Admin. A